

(4) Forty-seventh Report Action Taken by Government on the recommendations contained in their Eleventh Report on the erstwhile Ministry of Education and Social Welfare (Department of Social Welfare)—Tribal Development Blocks in Gujarat.

12.03 hrs.

DELHI LAND HOLDINGS (CEILING) AMENDMENT BILL*

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI JAGJIVAN RAM): I beg to move for leave to introduce a Bill further to amend the Delhi Land Holdings (Ceiling) Act, 1960.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Delhi Land Holdings (ceiling) Act, 1960."

The motion was adopted

SHRI JAGJIVAN RAM: I introduce the Bill.

STATEMENT RE. DELHI LAND HOLDINGS (CEILING) AMENDMENT ORDINANCE

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI JAGJIVAN RAM): I beg to lay on the Table an explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Delhi Land Holdings (Ceiling)

Amendment Ordinance, 1975, as required under rule 71(1) of the Rules of Procedure and Conduct of Business in Lok Sabha.

BURMAH SHELL (ACQUISITION OF UNDERTAKINGS IN INDIA) BILL*

THE MINISTER OF PETROLEUM (SHRI K. D. MALAVIYA): I beg to move for leave to introduce a Bill to provide for the acquisition and transfer of the right, title and interest of the Burmah Shell Oil Storage and Distributing Company of India Limited in relation to its undertakings in India with a view to ensuring co-ordinated distribution and utilisation of petroleum products distributed and marketed in India by the said company and for matters connected therewith or incidental thereto.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the acquisition and transfer of the right, title and interest of the Burmah Shell Oil Storage and Distributing Company of India Limited in relation to its undertakings in India with a view to ensuring co-ordinated distribution and utilisation of petroleum products distributed and marketed in India by the said company and for matters connected therewith or incidental thereto."

The motion was adopted.

SHRI K. D. MALAVIYA: I introduce the Bill.

*Published in Gazette of India Extraordinary Part II, section 2, dated 15-1-76.

†Introduced with the recommendation of the President.